IKAB SECURITIES AND INVESTMENT LIMITED

Registered Office: 5, Raja Bahadur Compound, 2nd Floor, 43 Tamarind Lane, Fort, Mumbai - 400023 Maharashtra, India
Tel: +91 022 4046 3500; Email: info@ikabsecurities.com ; Website: www.ikabsecurities.com
CIN: L17100MH1991PLC059848.

RECOMMENDATIONS OF THE COMMITTEE OF INDEPENDENT DIRECTORS ("IDC")

Recommendations of the Committee of Independent Director ("IDC") of Ikab Securities and Investment Limited (**"Target Company** or **"TC"**) under Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (**"SEBI (SAST) Regulations, 2011"**) in relation to the Open Offer made by Mr. Madhusudan Kela (**"Acquirer"**) to the public Shareholders of **Ikab Securities and Investment Limited** for the acquisition of Equity Shares of the Target Company.

S.N.	Particular	Report
1.	Date	January 24, 2022
2.	Name of the Target Company	Ikab Securities and Investment Limited
3.	Details of the Open Offer pertaining TC	The Open Offer is a being made by the Acquirer for acquisition up to 5,58,373 (Five Lakhs Fifty-Eight Thousand Three Hundred Seventy-Three) fully paid-up equity shares of face value of Rs. 10/- (Rupees Ten only) each representing the entire public shareholding constituting 16.34% of the Voting Share Capital ("Offer Shares") at a price of Rs. 51/- (Rupees Fifty-One Only) per Equity Share ("Offer Price") Share payable in cash pursuant to Regulation 3(1) & 4 of SEBI (SAST) Regulations, 2011.
4.	Name(s) of the acquirer	Mr. Madhusudan Kela
5.	Name of the Manger to the offer	Fedex Securities Private Limited
6.	Members of the Committee of Independent Directors ("IDC")	1. Prerit Damani - Chairman 2. Swati Dujari - Member
7.	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract/ relationship), if any	IDC Members are Non-Executive and Independent Directors. None of the members of the IDC hold any shares in the Target Company. None of the members of the IDC have any contracts or any relationship with the TC.
8.	Trading in the Equity shares/ other securities of the TC by IDC Members	None of the IDC members have traded in the Equity Shares of Target Company during 12 months prior to the date of the Public Announcement of the Offer i.e. November 02, 2021 and during the period from the date of PA till date of this recommendation i.e. January 24, 2022
9.	IDC Member's relationship with the acquirers (Director, Equity shares owned, any other contract/ relationship), if any	None of the members of the IDC have any contracts/ relationships / directorship/ holding Equity shares with the Acquirer.
10.	Trading in the Equity shares/ other securities of the acquirer by IDC Members	Not Applicable.
11.	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC has perused the Letter of Offer and other documents as released and published by the Acquirer and Valuation report issued JMR & Associates LLP, Chartered Accountant dated November 02, 2021, that the open offer price is in accordance with the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (the "SEBI (SAST) Regulations, 2011"). Based on the above, the IDC is of opinion that the open offer price to the public shareholders of the Target Company is deemed to be in compliance with the above SEBI (SAST) Regulations, 2011 and to that extent is fair and reasonable. However, the shareholders should independently evaluate the offer, market performance of the Equity Shares of the TC and take informed decisions.
12.	Summary of reasons for recommendation	IDC has evaluated the Public announcement dated November 02, 2021, the Detailed Public Statement dated November 10, 2021 and Draft Letter of Offer dated November 18, 2021 and Letter of Offer dated January 17, 2022. The IDC has taken into consideration the following factors for making its recommendations: The Equity shares of TC are infrequently traded within the meaning of regulation 2 (1) (j) of SEBI (SAST) Regulations, 2011 on BSE Limited. • As per the Equity Share Valuation report dated November 02, 2021 of Ikab Securities and Investment Limited issued by JMR & Associates LLP, Chartered Accountant (FRN: 106912W/W100300) having office at Boman House, Office No. 4, 1st Floor, 2nd Homji Street, P.M. Road, Fort, Mumbai - 400001 the fair value of equity shares of Rs. 41.01/- (Rupees Forty One and one paise only) per share. • The Offer Price of Rs. 51/- (Rupees Forty One only) per share is higher than price calculated after considering the parameters as specified under Regulation 8(1) read with Regulation 8(2) of SEBI (SAST) Regulations, 2011.
13.	Details of Independent Advisor (if any)	None
14.	Voting pattern (Assent/Dissent)	The recommendations were unanimously approved by the members of IDC.
15.	Any other matters to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under the SEBI (SAST) Regulations, 2011.

For the behalf of Committee of Independent Directors of
Ikab Securities and Investment Limited
Prerit Damani
Chairman – Committee of Independent Directors

Place: Mumbai
Date: January 24, 2022

Sunjeet Comm

SUNSHIELD CHEMICALS LTD

FOR THE ATTENTION OF THE EQUITY PUBLIC SHAREHOLDERS OF

SUNSHIELD CHEMICALS LIMITED

Corporate Identification Number: L99999MH1986PLC041612;
Registered Office: 1501-A, Universal Majestic, P.L. Lokhande Marg Behind R.B.K International Academy, Chembur, Mumbai - 400043, Maharashtra, India;
Contact Number: +022-25550126/27/28/29/30; **Website:** www.sunshieldchemicals.com
E-mail Address: sunshieldchemicals@gmail.com; investorservices@sunshieldchemicals.com;

Recommendations of the Committee of Independent Directors ("IDC") constituted by the board of directors of Sunshield Chemicals Limited ("Target Company") on the open offer made by Indus Petrochem Limited ("Acquirer") to the Equity Public Shareholders of the Target Company for acquisition of up to 19,11,796 (Nineteen Lakhs Eleven Thousand Seven Hundred and Ninety-Six) fully paid-up equity shares of face value of INR 10/- (Indian Rupees Ten Only) each ("Equity Share") representing 26.00% (Twenty-Six Percent) of the voting share capital with an intention to acquire control of the Target Company, under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, ("SEBI (SAST) Regulations")

1.	Date	24 January 2022
2.	Name of the Target Company (TC)	Sunshield Chemicals Limited
3.	Details of the Offer pertaining to TC	Open Offer for acquisition of up to 19,11,796 (Nineteen Lakhs Eleven Thousand Seven Hundred and Ninety-Six) Equity Shares ("**Offer Shares**"), representing 26.00% (Twenty-Six Percent) of the voting share capital of Target Company from the equity public shareholders of the Target Company, by the Acquirer with an intention to acquire control of the Target Company, at a price of INR 352.53/- (Rupees Three Hundred and Fifty-Two point Five Three Only) per Equity Share ("**Offer Price**") payable in cash, in accordance with the provisions of Regulations 3 (1), 4 and 9(1)(a) and other applicable provisions of SEBI (SAST) Regulations ("**Open Offer**"). The Public Announcement dated 11 October 2021 (the "**PA**"), Detailed Public Statement published on 18 October 2021 (the "**DPS**"), Draft Letter of Offer dated 26 October 2021 (the "**DLoF**") and Letter of Offer dated 17 January 2022 (the "**LoF**") have been issued by CapitalSquare Advisors Private Limited, the manager to the Offer, on behalf of the Acquirer (the "**Manager**").
4.	Name(s) of the acquirer and PAC with the acquirer	**Indus Petrochem Limited** 1501-A, Universal Majestic, P.L. Lokhande Marg Behind R.B.K International Academy, Chembur, Mumbai – 400043, Maharashtra, India There are no other persons acting in concert with the Acquirer for the purpose of this Offer.
5.	Name of the Manager to the offer	**CapitalSquare Advisors Private Limited** 208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai – 400093, Maharashtra, India **SEBI Registration No:** INM000012219
6.	Members of the Committee of Independent Directors *(Please indicate the chairperson of the Committee separately)*	Mr. R. L. Shenoy – Member & Chairman Mr. Ajit Shah – Member Mrs. Aruna Soman – Member Mr. Cyrus Poonevala - Member
7.	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any	The members of the IDC are independent directors on the board of directors of the Target Company. Apart from Mr. R L Shenoy holding 3 Equity Shares, none of the other IDC members holds any Equity Shares in the Target Company or has any other contract / relationship with the Target Company. None of the IDC members is relatives of the promoters of Target Company.
8.	Trading in the Equity shares/other securities of the TC by IDC Members	Apart from Mr. R L Shenoy, none of the other members of the IDC has traded in any of the Equity Shares / securities of the Target Company during the period of 12 months preceding the date of PA and period from the date of the PA and till the date of this recommendation.
9.	IDC Member's relationship with the Acquirer (Director, Equity shares owned, any other contract / relationship), if any.	None of the members of the IDC: a. is director on the board of the Acquirer; b. holds any equity shares or other securities of the Acquirer; and c. has any contract / relationship with the Acquirer.
10.	Trading in the Equity shares/other securities of the Acquirer by IDC Members	None of the members of the IDC has traded in any of the equity shares /securities of the Acquirer.
11.	Recommendation on the Open offer, as to whether the offer is fair and reasonable	Based on the review of PA dated 11 October 2021, DPS published on 18 October 2021, DLoF dated 26 October 2021 and LoF dated 17 January 2022, the members of the IDC believe that the Offer Price is in accordance with the SEBI (SAST) Regulations, and is fair and reasonable. However, the shareholders should independently evaluate the Open Offer and take informed decision in the matter.
12.	Summary of reasons for recommendation	The members of the IDC have perused the PA dated 11 October 2021, DPS published on 18 October 2021, DLoF dated 26 October 2021 and LoF dated 17 January 2022, issued in relation to the Open Offer by the Manager on behalf of the Acquirer, and particularly noted the following, while making these recommendations: The shares of the Target Company are frequently traded in the stock exchange within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations. The volume-weighted average market price of the equity shares for a period of sixty trading days (from 14 July 2021 to 8 October 2021) immediately preceding the date of the PA, as traded on the BSE, being the stock exchange where the maximum volume of trading in the equity shares are recorded during such period is INR 352.53/- per equity share. The IDC had sought an external financial advice from SSPA and Co., Chartered Accountants who has advised the IDC that the open offer price is justified in terms of the provisions of the Takeover Code. A certificate dated 9 November 2021 in connection with the above has been issued by SSPA and Co., Chartered Accountants, independent advisors to the IDC. Based on the above, the members of the IDC are of the opinion that the Offer Price of INR 352.53/- per equity share is in compliance with the SEBI (SAST) Regulations, and is fair and reasonable. The public shareholders of the Target Company are however advised to independently evaluate the Open Offer and take an informed decision whether or not to tender their equity shares in the Open Offer. The statement of recommendation along with the certificate of the independent advisor will also be available on the website of the company at https://www.sunshieldchemicals.com
13.	Disclosure of voting pattern of the meeting in which the open offer proposal was discussed	The recommendations were unanimously approved by the members of the IDC.
14.	Details of Independent Advisors, if any	**M/s. SSPA & Co., Chartered Accountants** 1st Floor, Arjun, Plot No.6A, V.P.Road, Andheri (W), Mumbai – 400058, Maharashtra, India Tel: +91 (22) 2670 4376, 2670 3682 Fax: +91 (22) 2670 3916 Website: www.sspa.in
15.	Any other matter(s) to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

For and on behalf of the **Committee of Independent Directors of Sunshield Chemicals Limited**
Sd/-
R. L. Shenoy
Chairman

Place: Mumbai
Date: 24 January 2022

PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND THE LETTER OF OFFER
FOR THE ATTENTION OF THE EQUITY PUBLIC SHAREHOLDERS OF

SUNSHIELD CHEMICALS LIMITED

Corporate Identification Number: L99999MH1986PLC041612;
Registered Office and Corporate Office: 1501-A, Universal Majestic, P. L. Lokhande Marg Behind R.B.K International Academy, Chembur, Mumbai 400043, Maharashtra, India; **Contact Details:** 022-25550126; **Website:** www.sunshieldchemicals.com;
Email Address: sunshieldchemicals@gmail.com; investorservices@sunshieldchemicals.com ;

This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement and the Letter of Offer ('**Advertisement**') is being issued by CapitalSquare Advisors Private Limited ('**Manager**'), for and on behalf of Indus Petrochem Limited ('Acquirer') pursuant to the provisions of Regulation 18 (7) of the Securities Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ('**SEBI (SAST) Regulations**'), in respect of the Offer for acquisition of up to 19,11,796 (Nineteen Lakhs Eleven Thousand Seven Hundred and Ninety-Six) fully paid-up equity shares of face value of INR 10.00/- (Rupees Ten Only) each ('Equity Shares'), representing 26.00% (Twenty-Six Percent) of the voting share capital of Sunshield Chemicals Limited ('**SCL**' or '**Target Company**'), at a price of INR 352.53/- (Indian Rupees Three Hundred and Fifty-Two point Five Three Only) per Equity Share (**'Offer Price'**) payable in cash (**'Offer'**).

This Advertisement is to be read in conjunction with the (a) Public Announcement dated Monday, October 11, 2021 (**'PA'**); (b) Detailed Public Statement dated Saturday, October 16, 2021, which was published on Monday, October 18, 2021 in Financial Express (English daily) (All Editions), Mumbai Lakshadeep (Marathi daily) (Mumbai Edition), and Jansatta (Hindi Daily) (All Editions); and (c) Letter of Offer dated Monday, January 17, 2022 (**'LoF'**). This Advertisement is being published in all the newspapers in which the DPS was published.

1. **Offer Price:** The Offer Price of INR 352.53/- (Indian Rupees Three Hundred and Fifty-Two Point Five Three Only) payable in cash. There has been no revision in the Offer Price. For further details, relating to the Offer Price, please refer to the Paragraph 6 beginning on page 20 of the LoF.
2. **Recommendations of the Committee of Independent Directors:** The Committee of Independent Directors of the Target Company ('IDC') have opined that the Offer Price of INR 352.53/- (Indian Rupees Three Hundred and Fifty-Two Point Five Three Only) is fair and reasonable in accordance with the provisions of SEBI (SAST) Regulations, which was approved on Monday, January 24, 2022, and published on Tuesday, January 25, 2022, in the same newspapers in which the DPS was published.
3. This Offer is not a competing offer.
4. The LoF has been dispatched to the Equity Public Shareholders of the Target Company whose names appear on Thursday, 13 January, 2022, being the Identified Date:
   a) On Thursday, 20 January, 2022, through electronic mode to all the Equity Public Shareholders whose e-mail addresses have been registered with the Depositories/Target Company;
   b) On Thursday, 20 January, 2022, through registered post to those Equity Public Shareholders who have not registered their e-mail addresses with the Depositories/Target Company and whose Email Addresses are inactive.
5. Please note that a copy of the LoF is also available on on the websites of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Target Company at www.sunshieldchemicals.com, Registrar at www.bigshareonline.com, and Manager at www.capitalsquare.in.
6. Public Shareholders are required to refer to the Paragraph 8 titled as ***'Procedure for Acceptance and Settlement of the Offer'*** beginning on page 25 of the LoF in relation to the procedure for tendering their Equity Shares in the Offer..

   Instructions for Equity Public Shareholders

   a) **In case the Equity Shares are held in physical form**
   Equity Public Shareholders holding Equity Shares in physical form may participate in this Offer through their Selling Broker by providing relevant information and documents as mentioned in Paragraph 8.11 titled as ***'Procedure for Equity Shares held in physical*** form' beginning on page 26 of the LoF along with Form SH-4.

   b) **In case the Equity Shares are held in demat form**
   Equity Public Shareholders holding the Equity Shares in demat form may participate in this Offer by approaching their Selling Broker and tender their Equity Shares in Offer as per the procedure as mentioned in Paragraph 8.12 titled as ***'Procedure for tendering the Equity Shares'*** beginning on page 27 of the LoF along with other details.
7. All the observations received from SEBI vide letter bearing reference number 'SEBI/HO/CFD/DCR-III/OW/1585/1' dated Tuesday, January 11, 2022, duly in terms of Regulation 16 (4) of the SEBI (SAST) Regulations upon submission of the DLoF are duly incorporated in the LoF.
8. There are no other material updates in relation to this Offer since the date of PA, save as otherwise disclosed in the DPS, and the LoF.
9. As on the date of this Advertisement and in the best of knowledge of the Acquirer, as on the date of this Advertisement, there are no statutory, regulatory, or other approvals required by the Acquirer to be implemented to complete this Offer. Please refer to the Paragraph 7.12 titled as ***'Statutory Approvals and conditions of the Offer'*** beginning on page 24 of the LoF.
10. **Schedule of Activities:**

Tentative Schedule of Activities	Original Schedule	Revised Schedule
Date of the PA	Monday, October 11, 2021	Monday, October 11, 2021
Date of publication of DPS in the newspapers	Monday, October 18, 2021	Monday, October 18, 2021
Last date of filing of the DLoF with SEBI	Wednesday, November 17, 2021	Wednesday, November 17, 2021
Last date for public announcement for a Competing Offer	Wednesday, November 10, 2021	Wednesday, November 10, 2021
Last date for receipt of SEBI observations on the DLoF (in the event SEBI has not sought clarifications or additional information from the Manager)	Thursday, November 18, 2021	Tuesday@, 11 January, 2022@
Identified Date*	Tuesday, November 23, 2021	Thursday, 13 January, 2022
Date by which the LoF will be dispatched to the Equity Public Shareholders whose names appear on the register of members on the Identified Date	Tuesday, November 30, 2021	Thursday, 20 January, 2022
Last date by which the committee of the independent directors of the Target Company is required to give its recommendation to the Equity Public Shareholders for this Offer	Friday, December 03, 2021	Tuesday, 25 January, 2022
Last date for revising the Offer Price / Offer Size	Monday, December 06, 2021	Thursday, 27 January, 2022
Date of publication of opening of Offer public announcement in the newspapers in which the DPS had been published	Monday, December 06, 2021	Thursday, 27 January, 2022
Date of commencement of Tendering Period ("Offer Opening Date")	Tuesday, December 07, 2021	Friday, 28 January, 2022
Date of closing of Tendering Period ("Offer Closing Date")	Monday, December 20, 2021	Thursday,10 February, 2022
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Equity Public Shareholders	Monday, January 03, 2022	Thursday, 24 February, 2022

Note:
The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of statutory/ regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations;
**Identified Date is only for the purpose of determining the names of the Equity Public Shareholders as on such date to whom the LoF would be sent;*
There has been no competing offer as of the date of this LoF; and
@Actual date of receipt of SEBI's final observations on the DLoF.

11. Under the Paragraph 5.9 titled as ***'The present Board of Directors of the Target Company'*** on page 17 of the LoF, it is erroneously mentioned that Anand Laxminarain Parihar is acting in the capacity of Executive Non-Independent Director, whereas he is designated as and is acting in the capacity of Non-Executive Non-Independent Director. The information in this Advertisement supplements and supersedes the said information specified in the LoF to the extent inconsistent with the information in the LoF.
12. The copies of the inspection documents as specified under Paragraph 13 titled as ***'Documents for Inspection'*** beginning on page 31 of the LoF will be available for inspection at the registered office of the Manager, CapitalSquare Advisors Private Limited, located at 208, 2nd Floor, AARPEE Center, MIDC Road No. 11, CTS 70, Andheri (East), Mumbai - 400093, Maharashtra, India on any working day between 10:00 a.m. (Indian Standard Time) to 5:00 p.m. (Indian Standard Time) during the Tendering period i.e., commencing from Friday, January 28, 2022 to Thursday, February 10, 2022.
13. The Acquirer accepts full responsibility for the information contained in this Advertisement and for the fulfillment of its obligations as laid down in the SEBI (SAST) Regulations. A copy of this Advertisement shall also be available on website of the SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Target Company at www.sunshieldchemicals.com, Registrar at www.bigshareonline.com, and Manager at www.capitalsquare.in.
14. The capitalized terms used in this Advertisement shall have the meaning assigned to them in the LoF, unless otherwise specified.

Issued by the Manager to the Offer

CAPITALSQUARE™ Teaming together to create value

MANAGER TO THE OFFER
CAPITALSQUARE ADVISORS PRIVATE LIMITED
208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai 400 093, Maharashtra, India;
Telephone Number: +91-22-66849999/ +91 98742 83532;
Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in;
Website: www.capitalsquare.in;
Contact Person: Mr. Tanmoy Banerjee / Ms. Pankita Patel;
SEBI Registration Number: INM000012219;

On behalf of the Acquirer
Sd/-
Indus Petrochem Limited

Date: Monday, January 24, 2022
Place: Mumbai

Kirloskar Ferrous Industries Limited

A Kirloskar Group Company
Registered Office: 13, Laxmanrao Kirloskar Road, Khadki, Pune - 411 003. (Maharashtra)
CIN: L27101PN1991PLC063223

kirloskar Ferrous

Statement of Unaudited Financial Results for the quarter and nine months ended 31 December 2021

(₹ in Crores)

Sr. No.	Particulars	Quarter ended			Nine months ended		Year ended
		31/12/2021	30/09/2021	31/12/2020	31/12/2021	31/12/2020	31/03/2021
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total income from Operations	933.20	958.38	590.10	2,714.41	1,289.38	2,038.08
2	Net Profit for the period (before Tax and Exceptional Items)	110.24	160.58	119.78	457.17	192.22	363.19
3	Net Profit for the period before Tax (after Exceptional Items)	110.24	160.58	119.78	457.17	192.22	363.19
4	Net Profit for the period after Tax (after Exceptional Items)	81.43	119.91	118.32	340.84	166.78	302.11
5	Total Comprehensive Income for the period [comprising Profit (after tax) and Other Comprehensive Income (after tax) for the period]	81.75	120.08	117.12	341.12	165.85	301.29
6	Paid up Equity Share Capital (Face Value of ₹ 5 each)	69.25	69.21	69.01	69.25	69.01	69.17
7	Earnings Per Share (in ₹) (not annualised)						
	(a) Basic	5.88	8.66	8.57	24.62	12.09	21.89
	(b) Diluted	5.86	8.62	8.54	24.54	12.06	21.82

The above is an extract of the detailed format of quarterly financial results filed with the BSE Limited under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the quarterly financial results along with notes there to are available on the website of the BSE Limited at www.bseindia.com and the website of the Company at www.kirloskarferrous.com

For **Kirloskar Ferrous Industries Limited**
sd/-
R. V. Gumaste
Managing Director (DIN : 00082829)

Place: Koppal
Date : 24 January 2022

· Telephone No.: (020) 66084645 **· Fax No.:** (020) 25813208
· E-mail: kfilinvestor@kirloskar.com **· Website:** www.kirloskarferrous.com

Mark bearing word 'Kirloskar' in any form as a suffix or prefix is owned by 'Kirloskar Proprietary Limited' and 'Kirloskar Ferrous Industries Limited' is the Permitted User.

U.P. CO-OPERATIVE SUGAR FACTORIES FEDERATION LTD.

9-A, Rana Pratap Marg, Lucknow
Tel No – (0522) 2200183, (0522) 2612949 PBX: (0522) - 2201856, 2615722, 2612849
Fax: (0522) 2627994, वेबसाइट : www.upsugarfed.org ईमेल: upsugarfed@yahoo.co.in

UPSUGARFED/7872/GM(AT)/Proj Fin/36A Dt. 24-01-2022

ई-टेण्डर नोटिस

उ0प्र0 के सहकारी क्षेत्र में स्थित अनूपशहर, ननौता, सम्पूर्णानगर, नानपारा, घोसी, स्नेह रोड, साठियावं एवं कायमगंज आसवनियों का वित्तीय वर्ष 2022–23 एवं 2023–24 के दौरान तकनीकी संचालन आउटसोर्सिंग से कराने हेतु पार्टी का चयन करने के लिए अनुभवी निविदादाताओं से ई–निविदाएं आमंत्रित की जाती है। ई–निविदा की विस्तृत नियम व शर्ते ई–टेण्डर पोर्टल http://etender.up.nic.in एवं संघ की वेबसाईट www.upsugarfed.org पर दिनांक 24.01.2022 से उपलब्ध रहेगी। तकनीकी व वित्तीय बिड का कार्यक्रम निम्नवत् है:–

ई–निविदा सबमिशन की अन्तिम तिथि व समय	ई–निविदा की तकनीकी बिड खुलने की तिथि व समय	ई–निविदा की वित्तीय बिड खुलने की तिथि व समय
08.02.2022 6.55 P.M.	09.02.2022 11.00 A.M.	09.02.2022 3:00 P.M.

प्रबन्ध निदेशक संघ को एक अथवा समस्त निविदाओं को बिना कारण बताये निरस्त करने का अधिकार सुरक्षित रहेगा।
धरोहर धनराशि (ई.एम.डी.) –रू. 10.00 लाख प्रति आसवनी,
ई– निविदा प्रपत्र शुल्क –रू. 10000/– + 18 प्र.श. जी.एस.टी. (नान रिफन्डेबल)
नोट–जिन निविदादाताओं ने दिनांक 21.12.2021 तथा दिनांक 18.01.2022 की ई–निविदा में निविदा दी गयी थी उनकी दिनांक 21.12.2021 तथा दिनांक 18.01.2022 की ई निविदा में जमा धरोहर धनराशि इस निविदा हेतु मान्य होगी। ई–निविदा प्रपत्र हेतु रू. 10000.00 + 18 प्र.श. जी.एस.टी.(नान रिफन्डेबल) निविदादाताओं को पृथक से जमा करना होगा।

प्रबन्ध निदेशक

IDFC

IDFC Limited

CIN: L65191TN1997PLC037415 **Email:** info@idfc.com **Website:** www.idfc.com
Registered Office: 4th floor, Capitale Tower, 555, Anna Salai, Thiru Vi Ka Kudiyiruppu, Teynampet, Chennai – 600 018. **Tel:** +91 44 4564 4000 **Fax:** +91 44 4564 4022
Corporate Office: 906/907, 9th Floor, Embassy Centre, Jamnalal Bajaj Road, Nariman Point, Mumbai - 400021. **Tel:** +91 22 4222 2000 **Fax:** +91 22 2654 0354.

NOTICE

Pursuant to Regulation 29(1) read with Regulation 47(1)(a) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, notice is hereby given that the 160th meeting of the Board of Directors of IDFC Limited will be held on **Friday, February 11, 2022** at Mumbai to discuss and approve, inter alia, the following:

(a) Unaudited Financial Results (subjected to Limited Review by Auditors) for the quarter and nine months ended December 31, 2021.

The notice of this meeting is also available on the Company's website www.idfc.com and also on the Stock Exchange's website viz. National Stock Exchange of India Limited www.nseindia.com and BSE Limited www.bseindia.com.

For IDFC Limited
Sd/-
Mahendra N Shah
Company Secretary

Place : Mumbai
Date : January 24, 2022

FORM G
INVITATION FOR EXPRESSION OF INTEREST

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the corporate debtor	RKW Developers Private Limited
2.	Date of incorporation of corporate debtor	29 November, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate identity number / limited liability identification number of corporate debtor	U70102MH2007PTC176300
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd. Off.:** HDIL Towers, 4th Floor Anant Kanekar Marg, Bandra (East) Mumbai MH 400051.
6.	Insolvency commencement date of the corporate debtor	27 September 2021(Order uploaded on the NCLT website on 13 October 2021)
7.	Date of invitation of expression of interest	25 January 2022 (Original-27 December 2021)
8.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The detailed EOI and eligibility criteria are available on the website of the IPE website: https://rbsa.in/ibc-cases/. The PRAs can also send an email to **cirp.rkw@rbsa.in**
9.	Norms of ineligibility applicable under section 29A are available at:	Available on the website of the IPE website: **https://rbsa.in/ibc-cases/.** The PRAs can also send an email to **cirp.rkw@rbsa.in**
10.	Last date for receipt of expression of interest	24 February 2022 (Original-18 January 2022)
11.	Date of issue of provisional list of Prospective Resolution Applicants	06 March 2022
12.	Last Date for submission of objections to provisional list	11 March 2022
13.	Date of issue of final list of Prospective Resolution Applicants	18 March 2022
14.	Date of issue of information Memorandum, Evaluation Matrix and Request for Resolution Plans to Prospective Resolution Applicants	11 March 2022
15.	Manner of obtaining Request for Resolution Plan, Evaluation Matrix, Information Memorandum And Further Information	The Resolution Professional shall share the documents through e-mail or virtual data room after verification of KYC documents and eligibility criteria under section 29A of Insolvency and Bankruptcy Code, 2016 and pre qualification criteria as approved by the Committee of Creditors.
16.	Last date for submission of resolution plans	10 April 2022
17.	Manner of submitting resolution plans to resolution professional	Via sealed envelope or as mentioned in the request for resolution plans.
18.	Estimated date for submission of resolution plan to the Adjudicating Authority for approval	10 May 2022
19.	Name and registration number of the resolution professional	Mr. Ajit Sood, Reg.No: IBBI/IPA-002/IP-N00709/2018-2019/12146
20.	Name, Address and email of the resolution professional, as registered with the Board	Mr. Ajit Sood, Reg. Add.: Flat No. 501, Tower No. 24, Commonwealth Games Village, Near Akshardham Temple, New Delhi, N.C.T. of Delhi -110092 Registered Email id: **ajitsood14@gmail.com**
21.	Address and email to be used for correspondence with the resolution professional	Communication Address: 2nd Floor, IAPL House,23, South Patel Nagar, New Delhi-110008, Email Id: **cirp.rkw@rbsa.in**
22.	Further Details are available at or with	Mr. Ajit Sood Website: https://rbsa.in/ibc-cases/ Email: cirp.rkw@rbsa.in
23.	Date of publication of Form G	25 January 2022

Note:
• EoIs submitted during the original invitation published vide Form G dated 27 December 2021 may be considered under this process subject to submission of a confirmation (on letter head) by the applicant, stating the validity of documents as per the eligibility as available at https://rbsa.in/ibc-cases/.

Sd/-
Mr. Ajit Sood
IBBI Reg No: IBBI/IPA-002/IP-N00709/2018-2019/12146
Registered Address:Flat No. 501, Tower No. 24, Commonwealth Games Village, Near Akshardham Temple, New Delhi, National Capital Territory of Delhi -110092
For RKW Developers Private Limited

Date: 25 January 2022 **Place: New Delhi**

UTTAR PRADESH POWER CORPORATION LIMITED 14-Ashok Marg, Shakti Bhawan, Lucknow-226001 E-Tender Corrigendum- II As per RFP No. 01/NOSM/UPPCL/21, e-tenders were invited for the 'Appointment of Advanced Metering Infrastructure (AMI) Service Provider for Smart Prepaid Metering in Uttar Pradesh, India on DBFOOT basis'. Due dates for submission of e-bid and opening of the e-bid are amended as below:- **Last date for submission of e-Bid** 15.03.2022 17:00 hrs., **Opening date of e-Bid part-1** 22.03.2022 15:00 hrs., All other Terms & Conditions shall remain unchanged. UPPCL reserves the right to reject any or all proposals or cancel the bid without assigning any reason thereof. Sd/- Superintending Engineer & Nodal Officer (Smart Meter Cell) UPPCL, 5th Floor, Shakti Bhawan, 14-Ashok Marg, Lucknow- 226001 विज्ञापन निर्गमन आदेश सं. 25–जस/पाकालि/2022 दि. 24.01.2022